

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPRAY ENGINEERING DEVICES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Spray Engineering Devices Limited
2.	Date of incorporation of corporate debtor	08-11-2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U00000CH2004PLC027625
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Plot No. 25, Industrial Area Phase II, Chandigarh-160002 Works/Locations: 1. "SPRAY HOUSE" Plot No. C-82 Industrial Area, Phase VII Mohali-160055, Punjab 2. #395-399, HPSIDC Industrial Area Baddi - 173205, Distt. Solan, H.P Branch Office: Office No. 303, Vishal Enclave, Shivarkar Road, Wanowrie, Pune - 411040, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	03-09-2019
7.	Estimated date of closure of insolvency resolution process	29-02-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sudhir Kumar Jain IBBI/IPA-003/IP-N000131/2017-2018/11457
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: SCO 2935-36, 2nd Floor, Sector-22, Chandigarh-160022 E-mail: skjaineibl@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: SCO 2935-36, 2nd Floor, Sector-22 C, Chandigarh-160022 E-mail: cirp.spray@gmail.com
11.	Last date for submission of claims	17-09-2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Spray Engineering Devices Limited on 03rd September, 2019.

The creditors of Spray Engineering Devices Limited, are hereby called upon to submit their claims with proof on or before 17th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sudhir Kumar Jain

CMA Sudhir Kumar Jain
Insolvency Professional

IBBI/IPA-003/IP-N000131/2017-2018/11457
Interim Resolution professional
Approved by 030P-1600131/2017-1811457 for Spray Engineering Devices Limited

Date: 04-09-2019
Place: Chandigarh